

(d) and (e) Under the National Rural Drinking Water Programme (NRDWP) (Programme) component, this Ministry has released a total amount of Rs. 801.62 crore to the State in 2012-13, as on 13.3.2013, to supplement the efforts of the State to provide safe and adequate drinking water supply to people in rural areas of the State. Further to tackle the drinking water situation arising out of drought, Rs.38.20 crore has been released by this Ministry under the NRDWP (Calamity) component. An additional Rs. 30.67 crore has also been released to the State from the National Disaster Response Fund (NDRF) by Ministry of Home Affairs.

(f) and (g) As per information received from the Ministry of Water Resources, the Central Government, in exercise of the powers conferred upon it by section 4 of the Inter-State River Water Disputes Act, 1956 had constituted on 2nd June, 1990, the Cauvery Water Disputes Tribunal (CWDT) to adjudicate upon the water dispute regarding the inter-State river Cauvery. The Tribunal has given the final order on 5th February, 2007 and forwarded the same to the Central Government for further necessary action. Section 6 of the Act mandates the Central Government to publish the decision of the Tribunal in the Official Gazette. Therefore, in exercise of the powers conferred by section 6 of the Act and also as per direction of Hon'ble Supreme Court, the Central Government has published the Order of the Tribunal on 19th February, 2013. As per section 6 (2) of Inter State River Water Disputes Act, 1956 "The decision of the Tribunal, after its publication in the Official Gazette by the Central Government under sub-section (1), shall have the same force as an order or decree of the Supreme Court".

#### **Foreign companies leaving the country**

\*298. SHRI DEVENDER GOUD T: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that many foreign companies are leaving the country in view of policy paralysis particularly relating to reforms;

(b) to what extent the regulatory framework in some sectors is affecting the entry and survival of foreign companies in the country;

(c) the details of foreign companies which left the country during the last three years, year-wise and company-wise and the reasons for their exit; and

(d) the details of foreign companies which have entered into the country during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) Broad trends do not suggest that foreign companies are leaving the Country on account of policy-related issues. Specific information desired by the Honorable Member is being collected for the relevant period from the organizations concerned.

**Certification of quality of drinking water**

\*299. SHRI K.N. BALAGOPAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has schemes for certifying drinking water quality;
- (b) if so, the details thereof;
- (c) whether any mineral drinking water company in Kerala has been subjected to cancellation or suspension of licence; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) BIS has two Indian Standards IS 14543 for Packaged Drinking Water (PDW) and IS 13428 for Packaged Natural Mineral Water (PNMW). Both are under mandatory BIS certification which means "No person shall manufacture, sell or exhibit for sale, Natural Mineral Water and Packaged Drinking water, except under the BIS Mark."

3414 licenses for Packaged Drinking Water as per IS 14543 and 22 licenses for Packaged Natural Mineral Water as per IS 13428 are in operation as on 11.03.2013.

- (c) and (d) Yes, Sir. The details are given in Statement.